

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.253/96

Wednesday, this the 28th day of February, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

KP Hyrunnisa,
Keelapura House,
Agathi, Lakshadweep.

- Applicant

By Advocate Mr N Anil Kumar

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
2. The Secretary,
Department of Education,
Union Territory of Lakshadweep,
Kavaratti. - Respondents

By Advocate Mr MVS Nampoothiry

The application having been heard on 28.2.96 the
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant claims preference in the matter of
appointment to the post of Primary School Teacher, in the
light of an order passed by the Administrator, namely,
No.V.O.No.21/89-CB dated 18.9.1989. Standing counsel

appearing on notice submits that the representation will be considered and disposed of by passing a speaking order within six weeks from today. We record the submission.

2. Application is disposed of as aforesaid. No costs.

Dated, the 28th day of February, 1996.

PV Venkatakrishnan
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

trs/282